12.45 hrs.

DELHI AGRICULTURAL PRODUCE MARKETING (REGULATION) BILL

MR. SPEAKER: Now, we take up the Delhi Agricultural Produce Marketing (Regulation) Bill. Shri Shahnawaz Khan. The time recommended is one hour. If the House agrees, we accept this time....

SHRI M. C. DAGA (Pali): One hour is not sufficient. This is a very important Bill. There are so many clauses.

MR. SPEAKER: We shall see as we progress. If necessary, the time can be extended.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): I beg to move:*

> "That the Bill to provide for the better regulation of the purchase, sale, storage and processing of agricultural produce and the establishment of markets for agricultural produce in the Union Territory of Delhi and for matters connected therewith or incidental thereto, be taken into consideration.".

The Bombay Agricultural Produce Markets Act, 1939, was extended to the Union Territory of Delhi in the year 1957 and has been in force since then. Under the provisions of this Act only three markets, namely, Nerala, Najafgarh and Zakhira have so far been regulated. There are nine other markets in the Union Territory of Delhi which are yet to be regulated. Certain practical and technical difficulties have come in the way of regulation. Now these are proposed to be overcome by repealing the present Act and enacting the proposed legislation. It may be mentioned that, in Maharashtra itself, the Bombay Agricultural Produce Markets Act, 1939, has been rashtra itself the Bombay Agricultural tural Produce Marketing (Regulation) Act, 1963. Some of the difficulties which came in the way of regulation of markets are:

(i) Section 6(1) of the existing Act provides for representation of the agriculturists on Market Committee. In the Union Territory of Delhi, in some markets, produce comes from outside the Union Territory and those commodities are not produced in Delhi. Provision has, therefore, been made for giving representation to agriculturists from neighbouring States on the Market Committee through nomination by the Lt.-Governor.

(ii) Section 3 of the existing Act requires consultation with the concerned municipality for including any area under it in the area of regulated market. This causes delay in regulation of markets. The proposed Bill dispenses with consultation with the local authorities at the time of declaring any area to be a market area.

(iii) In the existing Actt there is no provision to safeguard the interests of urban consumers It has therefore, been provided in the Bill that there will be two members on the Agricultural Marketing Board and Market Committee to represent the interests of the consumers, one of whom will be a member of the Metropolitan Council; the other member will be nominated by the Lt.-Governor.

Certain other provisions which are also considered necessary for the regulation of agricultural produce markets in the Union Territory of Delhi have been made in the Bill. Some of these are:

(1) The Lt.-Governor shall establish a Board to be known as Delhi Agricultural Marketing Board to exercise superintendence and control over the Market Committees.

(2) The Lt.-Governor has been empowered to establish separate market and Market Committee for specialised commodities in any area.

*Moved with the recommendation of the President.

[Shri Shahnawaz Khan]

(3) In order to settle disputes between the buyers and sellers, a provision has been made for appointing arbitrators or constituting a Sub-Committee of the Market Committee.

(4) Provision has been made for initiating legal action in case of refusal to hand over charge by the outgoing Chairman or Vice-Chairman to the new Chairman or Vice-Chairman.

(5) Special powers are given to the Board constituted under the Act or any officer authorised by it to enquire into the affairs of a Market Committee, to inspect the accounts and office and for seizure of account books and other documents.

It has also been provided that the Board will constitute a fund, with the moneys received by it from the Government and the Market Committees, for the better marketing of agricultural produce, grading and standardisation of agricultural produce, and general improvement of the markets.

The penalty for contravening the provisions of the Bill is more severe than that provided in the existing Act.

Provision has also been made that amounts due to the Board or the Market Committee or agriculturists could be recovered as arrears of land revenue.

Considering the difficulties which were coming in the way of regulation of markets under the existing Act, it was felt necessary to replace it by another more suitable Act. Provisions in the new Bill, some of which have been mentioned, have been made to overcome these very difficulties and to meet the requirements of the special situation in which the Union Territory is placed. It is hoped that the new Act, when it comes into force, will go a long way in the smooth development and regulation of markets and thereby in promotion of the marketing of agricultural produce in the Union Territory of Delhi.

Sir, I move.

MR. SPEAKER: Motion moved:

"That the Bill to provide for the better regulation of the purchase, sale, storage and processing of agricultural produce and the establishment of markets for agricultural produce in the Union Territory of Delhi and for matters connected therewith or incidental thereto, be taken into consideration."

Now, Shri Krishna Chandra Halder.

*SHRI KRISHNA CHANDRA HALDER (Ausgram): Mr. Speaker, Sir, the Delhi Agricultural Produce Marketing (Regulation) Bill, 1976 has been brought forth by the hon. Minister Shri Shahnawaz Khan to replace the Bombay Agricultural Produce Markets Act, 1939, under which the marketing of agricultural produce was regulated in the Union Territory of Delhi so far. It has been said that the Bombay Act was found inadequate in the context of the changing socio-economic pattern and present-day requirements in the matter of marketing agricultural produce in the territory of Delhi. The present Bill seeks to protect the interests of the consumers in Delhi and to supply them with various agricultural products at a fair and reasonable price, to ensure correct weighing of the products mentioned in the schedule to this Mill, etc. The Bill provides for the establishment of an Agricultural Marketing Board, consisting of a Chairman and twelve other members both official and non-official. The Board will regulate and supervise the

*The original speech was delivered in Bengali.

activities of the Market Committees constituted under the Bill. Special Marketing Committees can also be constituted in specific areas to regulate and facilitate the exchange of goods. They have been empowered to levy a fee of 1.50 per cent. I suggest that this levy may be reduced to 1 per cent only. We have to see that the interests of both the farmers and the consumers are protected. Only yesterday, during the discussion on the Calling Attention Notice, attention was focussed on the trend of rising prices of all essential commodities all over the country, despite the 'emergency' and the much publicised 20-point programme. The prices are going up mainly because of the activities of the middlemen, the agents and the hoarders. It is surprising that tomato is selling at Rs 3 a kilo. If the activities of the hoarders and the brokers can be controlled, it will benefit both the producers as well as the consumers Sir, in spite of a bumper crop the prices of potatoes and onions have gone up In U.P potatoes were selling at Rs 8/9 a maund when fresh crops came in the market. Similarly in West Bengal the price was Rs. 18/19 a maund. But soon after all the potato went in the cold storages and the consumer price went up in the market. The cold storage owners bought up all the storage space in 'benami' and cornered all the crops Both the producers and the consumers had to suffer. Some time back onions and potatoes were being exported, now the export has been stopped but even then domestic price is rising. I am afraid that there is going to be lot of bureaucratic bungling which will nullify all the steps taken by the Government. Unless bureaucratic bungling is stopped neither the producers nor the consumers can be benefited. The Government introduced fast goods trains to bring fruits and vegetable products from Jammu and Kashmir and Himachal Pradesh to Delhi. There was a glut of apples in Himachal Pradesh but the consumers of Delhi did not benefit in any way as all these products went in the cold storages and the consumer price remained as high as before. The producers got a very low price for their products and the consumers paid a high price. Only the cold storage owners and the brokers benefited from the bumper crops. The consumers of Delhi comprise mostly of Government employees with a fixed income and labourers and wage earners although there are some affluent people. They are at the mercy of these unscrupulous traders. Their activities must be checked. The cold storages have become the centres of hoarding. Strict vigilance must be kept on their workings. Surely some bureaucrats are patronising them Any number of Marketing Boards and Marketing Committees will give the desirable results unless the bureaucratic bungling is checked.

MR. SPEAKER: The hon. Member may continue his speech after lunch.

The House stands adjourned for lunch to meet again at 2 O'clock

13.01 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

DELHI AGRICULTURAL PRODUCE MARKETING (REGULATION) BILL —Contd.

MR. DEPUTY-SPEAKER: Shri K. C Halder. You may continue with your speech.

SHRI KRISHNA CHANDRA HALDER (Ausgram): Sir, I was saying that the Marketing Committees should make direct purchase from the producers and arrange for their proper storage. Under their supervision the goods may be sold to the consumers at fair price. It has been provided m the Bill that in those areas where

[Shri Krishna Chandra Halder]

there is no agricultural produce these commodities can be brought for sale by the farmers of the neighbouring States like Himachal Pradesh, Rajasthan, Haryana, U.P., etc. and that the farmers of those areas will also get a representation on the marketing committees. Here I will suggest that separate markets may be earmarked for this purpose and proper storage facilities may be provided therein. A fair and remunerative price should be paid to those farmers and special care should be taken to see that farmers coming from the neighbouring States are not exploited by brokers, middlemen, etc If proper coordination is achieved among these markets in various zones that will benefit the producers as well as the consumers. The Marketing Boards and Committees have got powers to inspect the various stores That power must be frequently exercised to see that no hoarding takes place and there is no exploitation There is provision in the Bill for punishing the Chairman and Vice-Chairman if they refuse to hand over charge to their successors Similar penal provision should be there for the dishonest traders, middlemen, etc One reason for the rise in prices of fruits and vegetables in Delhi is the shifting of the vegetable market at a far off place The small traders find it difficult to go to that far off place and bring fruits and vegetables to earn their livelihood These small traders may be given financial assistance and facilities for their rehabilitation may be provided Regarding marketing, Sir, I heard that there is a scheme of UN assistance I would like to know what initiative has been taken by the Ministry to get this U.N assistance. There are detailed provisions in the Bill regarding the appointment of the Boards and Committees, their powers and duties, etc. I do not have so much time to go into the details I will again stress that proper check may be exercised on bureaucratic bungling which is likely to nullify all these measures. I will conclude by saying that the staff employed on these Boards and Committees should be properly looked after. They must be given a living wage and legitimate trade union rights I think there is provision for pension to the staff after retirement. They also should be given usual leave facilities. A great responsibility rests upon them and they must work under satisfactory conditions. I hope that after this Bill becomes law the consumers will get things at a lower price and the producers will also get a fair and remunerative price for their labours.

सरदार स्वर्ण सिंह सोखी (जमशेदपुर) डिप्टी स्पीकर साहब, यह जो बिल लाया गया है यह पब्लिक की भलाई के लिये बहुत अच्छा बिल है । जैसा मंत्री जी ने बताया इस बिल मे 3 मार्केट्स को ही रखा है । अभी 9 मार्केट्स को इन्होंने इस बिल में नहीं रखा है । मैं जानना चाहता हू कि इन को इस में जोड़ने मे क्या दिक्कत है ?

दूसरी बात यह जानना चाहता हू कि बोम्बे ऐग्रीकल्चुरल प्रोड्यूस मार्केटिंग ऐक्ट, 1939 जिस वजह से दिल्ली में नाकामयाब हो गया और यह बिल क्यों लाना पड़ा इस को मंत्री महोदय बतायें । बोम्बे में जो ऐक्ट लागू है क्या उस को भी आप को बदलना पड़ेगा ? इन बातों की जानकारी मंत्री जी दे तो अच्छा होगा । मैं मंत्री जी से कहूंगा कि जो बड़े बड़े शहर हैं, जैसे कलकत्ता, मद्रास उन में भी ऐसे ऐक्ट लागू करने चाहियें ताकि जो समस्यायें यहां पर थी वैसी वहां पर भी होंगी उन को भी दूर किया जा सके । इस बारे में आप को जल्दी से जल्दी इन्तजाम करना चाहिये

सर्वेयर्स के अपोइंटमेंट के बारे में मेरा निवेदन है कि यह कम से कम आई० ए० एस० रैंक के हों जिस से करप्शन न बढ़े । और जो अनअथोराइज्ड मार्केट्स अभी भी

दिल्ली में चल रहे हैं उनके बारे में सरकार की क्या राय है यह भी मंत्री महोदय बतायें। इसी प्रकार रेजीडेंशियल एरियाज में जहां 500 आदमी रहते हैं वहां एक मार्केट जरूर होनी चाहिये। जैसे हम मीना बाग में रहते हैं और आदमी जाता है आजादपुर सब्जी लेने के लिये जिस की वजह से ओवरहैड ऐक्सपेंसेज काफी बढ़ जाते हैं और 80 पैसे किलो वाला आलू 1.20 पैसे में मिलता है। तो यह जो इतनी दूर दूर मार्केट रखे हैं यह ठीक नहीं है, इस का नाजायज फायदा हाकर्स उठाते हैं। इसलिये इस बारे में भी आप को कुछ विचार करना चाहिये।

बोर्ड के मेम्बर्स के अपोइंटमेंट के बारे में आप ने क्लाज 5(बी)(1) में लिखा है

"Two agriculturists being members of Market Committees"

तो यह दो ऐग्रीकल्चरिस्ट जो होंगे यह कौन लोग होंगे। क्या यह आफिशियल्स होंगे? इन की बहाली कैसे की जायगी, यह भी जरा आप बताये।

क्लाज (3) में लिखा हुआ है:

"One progressive agriculturist of Delhi".

यह कौन होंगे? क्या यह वही बड़े बड़े फार्मर्स होंगे जिन के महरौली के आस पास फार्म्स हैं, या दिल्ली के प्रोग्रेसिव फार्मर्स होंगे इस बोर्ड में?

हम देखते हैं कि जिन लोगों के बड़े बड़े फार्म होते हैं, वे प्रोग्रेसिव फार्मर बन जाते हैं। जरूरत इस बात की है कि जो फार्मर खुद टिल करता है, उस को रखा जाये, ताकि खुद खेती करने वाले किसानों को प्रोत्साहन मिले।

मेम्बर्ज के बारे में कहा गया है कि कनज्यूमर्ज के इन्ट्रेस्ट्स को रिप्रजेन्ट करने वाले दो मेम्बर रखे जायेंगे, जिन में से एक मेम्बर दिल्ली मेट्रोपालिटन कौंसिल का मेम्बर होगा। मैं राय दूंगा कि मेट्रोपालिटन कौंसिल के एक मेम्बर के अलावा एक लोकल मेम्बर आफ दि पार्लियामेंट को रखा जाये, ताकि पार्लियामेंट उस में रिप्रेजेन्ट हो सके।

बोर्ड को बहुत ब्राड पावर्ज दे दी गई हैं। जितनी पावर्ज ज्यादा होंगी, करप्शन के चांसिज भी उतने ही ज्यादा होंगे। जैसे, मीसा में पुलिस को बहुत पावर्ज दे दी गई हैं, जबकि पुलिस को चैक करना बहुत मुश्किल है। इस लिए बोर्ड की पावर्ज को लिमिट कर दिया जाये। उस को बहुत पावर्ज देने से कई दुश्वारियां होंगी।

क्लाज 64 में मैथड आफ रेक्रूटमेंट की बात कही गई है। यहां पर शिड्यूल्ड ट्राइब्ज के लोग तो हैं नहीं, लेकिन शिड्यूल्ड कास्ट्स के लोग बहुत हैं। इस लिए रेक्रूटमेंट में शिड्यूल्ड कास्ट्स को 30 परसेंट हिस्सा देना चाहिए।

अपील के बारे में तीस दिन का वक्त रखा गया है। कमेटी अपनी मीटिंग करके फैसला करेगी। तीस दिन रखने से इस में बाधायें आयेंगी। इस लिए इस वक्त को बढ़ा कर साठ दिन कर दिया जाये, ताकि अच्छी तरह विचार किया जा सके।

क्लाज 71 में कहा गया है कि परचेजर पर भी पिनैल्टी लगाई जायेगी। क्या इस के मानी ये होंगे कि अगर कोई खरीदेगा, तो उस पर भी पिनैल्टी लगा दी जायेगी? मंत्री महोदय यह क्लैरिफाई करें कि परचेजर पर किस किस्म की पिनैल्टी लगाई जायेगी।

[सरदार स्वर्ण सिंह सोखी]

शिड्यूल में बहुत से आइटम छूट गये हैं। मंत्री महोदय जल्दी से जल्दी यह कमी पूरी करने की कोशिश करें।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

श्री हरी सिंह (खुर्जा) : उपाध्यक्ष महोदय, सदन मे जो दिल्ली एग्रीकल्चरल प्रोडयूस मार्केटिंग (रेगुलेशन) बिल पेश किया गया है, इस से पहले बम्बई का 1939 का—36 वर्ष पुराना—कानून दिल्ली के किसानों की प्रोडयूस की खरीदी-फरोख्त को कंट्रोल करता था। वह बिल आज की प्रगतिशील परिस्थितियां और वैज्ञानिक समय मे पुराना पड़ गया था और मौजूदा हालात मे वह बहुत कारगर साबित नही हो रहा था। इस बिल को लाने के लिए मैं कृषि मंत्री को धन्यवाद देता हू। वह अमली रूप से एक किसान हैं, और प्रगतिशील किसान हैं। उन्होंने यह बिल पेश करके किसानों और उपभोक्ताओं के बड़े भारी लाभ का काम किया है।

दिल्ली यूनियन टेरीटरी है और उस मे करीब 258 गाव है। लेकिन यह केवल इन 258 गावों के किसानों का ही प्रश्न नही है अगर आप देखे तो दिल्ली से मिलते हुए जो राज्य हैं, 30 मील के भीतर के, उन के इलाके के गावों के किसान भी दिल्ली की मंडियों मे अपना माल बेचने के लिए आते हैं। मैं भी इत्तफाक से ऐसे जिले से आता हूं जिस के किसानों की उपज का 75 प्रतिशत दिल्ली के बाजारों मे बिकता है। तो मेरा इस बिल से सीधा ताल्लुक पड़ता है। इसलिए मैं इस बिल का बहुत ही स्वागत करता हू।

इस बिल के अन्दर जो प्रावधान विचार के लिए पेश किए गए हैं उन में कुछ तो ऐसे हैं जो आज की परिस्थिति के लिए बहुत ही उपयुक्त हैं जैसे कि जो मंडी बोर्ड और मंडी समितियां हैं उन मे प्रगतिशील किसानों, कोआपरेटिव सोसाइटीज के नुमाइन्दे और किसानो के जो अन्य संगठन है उन के सदस्य भी रहेंगे। इस से इस बात का बड़ा सबूत मिलता है कि किसानों का जो हित है जो उन के इन्टेरेस्ट हैं उन की सुरक्षा के लिए और उन की बातों को वहा पर रखने के लिए उन के सबल सदस्य वहा मौजूद रहेंगे। यह इस बात का द्योतक है कि प्रजातंत्र का जो सिद्धात है उसी के अनुसार इस मे व्यवस्था की गई है कि जो पैदा करता है, उस की अपनी चीज के फरोख्त का भाव तय करने मे उस का हाथ होगा। यह लक्षण इस बिल का बहुत ही प्रशंसनीय और महत्वपूर्ण है। इस बिल मे दिल्ली के क्षेत्र के किसानों और आस पास के राज्यों के व्यापारी और किसान जो यहा पर आते है उन के मार्केट को रेगुलेट करने के लिए बहुत अच्छे उपाय और साधन सुझाए गए है। इस बिल की जो एक बात मुझे सब से अच्छी लगी वह यह कि मंडियों मे आप देखते हैं कि बड़े बड़े पूंजीपति और व्यापारी सब मिलकर किसान को लूटते हैं, जैसे साड इंसान को नीचे गिरा कर मारता है वैसे ही बड़े बड़े व्यापारी मंडियों मे जा कर मोनोपली कर के किसान के माल को बड़े सस्ते भाव में ले लिया करते हैं और किसान के चले जाने के बाद उसी माल को बड़े ऊंचे दामों मे बेचते हैं, लेकिन अब इस बोर्ड के द्वारा किसानों को उन की चीजो के सही दाम मिल सकेंगे। इस के लिए इस बोर्ड का और समितियों का गठन किया गया है। इस से किसानों के मन के आत्म-विश्वास पैदा होगा।

श्री भोगेन्द्र झा (जयनगर) : आप जो बोल रहे हैं वह कुछ भी इस बिल में नही है।

श्री हरी सिंह : आप इस को पढ़िए, यह सब इस में लिखा हुआ है।

इस के साथ-साथ यह सुझाव भी इस में दिया गया है कि जो लोग मिलावट करते थे, किसानों से शुद्ध चीज खरीद कर मंडियों के अपने गुप्त तहखानों में उस में मिलावट कर के फिर उस को बेचते थे जिस से नागरिकों को मिलावट की चीजें, गन्दी और बुरी चीजें खाने पीने को मिलती थी उस पर भी अंकुश लगाया जा सके उस के लिए बोर्ड को एम्पावर किया गया है कि वह लगातार इस बात की कोशिश करेंगे कि एडल्टरेशन न होने पावे। इस से उपभोक्ताओं को भी लाभ होगा और किसानों को भी उन की उपज का सही दाम मिल सकेगा। यह बिल किसानों की जिन्दगी के लिए उन के उत्पादन का उचित मूल्य उन्हें दिलाने के लिए बहुत ही कारगर होगा और उन के अन्दर यह भरोसा पैदा करेगा कि जो चीजें हम पैदा कर के मंडी में ले जाते हैं उसका सही मूल्य हमें मिलेगा। इस तरह से उन के लिए यह बड़ा ही उत्साहवर्द्धक होगा।

हिन्दुस्तान में यह हमारी बड़ी बद-किस्मती है कि किसानों की बहुत सारी चीजें इन ट्रांजिशन ही बरबाद हो जाती है, खास कर हरी सब्जियां, दूध फल इत्यादि लगभग 26 प्रतिशत ट्रांसपोर्टेशन में और मंडियों में पड़े रहने से सड़ गल जाते है जिस से किसानों को बड़ी भारी क्षति उठानी पड़ती है। इस के लिए मैं सरकार से आग्रह करना चाहता हूं कि ऐसे स्टोरेज और कोल्ड स्टोरेज होने चाहिए जहां कि किसान अपनी चीजों को रख सके और दूसरे दिन अगर मार्केट में उस को बेचने की जरूरत पड़े तो बेच सके। आज खुले में उस का सामान पड़ा रहता है। इस बिल में यह भी प्रावधान किया गया है कि किसानों के सामान के रख रखाव के लिए दूसरी एजेंसीज से कर्ज ले कर भवनों का निर्माण भी करेंगे। इस तरह से यह बिल किसानों की रोजाना की तकलीफों को दूर करने में बड़ा सहायक साबित होगा।

उपाध्यक्ष जी, मैं कह रहा था कि इस बिल से किसानों में आत्मविश्वास पैदा होगा और मानोपोलिस्ट्स को बड़ा धक्का लगेगा। आज सीधा सवाल है कि किसानों और उपभोक्ता के बीच में जो बड़ी भारी फौज मिडलमेन की है वह किसानों को एक्सप्लायट करती थी उनको सही दाम नहीं देती थी और तरह-तरह से उनको मजबूर करके उनका शोषण करती थी। प्रसन्नता की बात है कि सरकार ने एफ सी आई जैसी संस्थाओं को बीच में लाकर बिचौलियों को समाप्त कर दिया है। परन्तु आज भी 50 परसैन्ट किसानों की चीजों की खरीद-फरोख्त में बिचौलिये मौजूद है जिसके कारण किसानों को सही दाम पाने के लिए संघर्ष करना पड़ता है। इसलिए किसान और उपभोक्ता बीच में जो भी बिचौलिये हैं जो कि नाजायज फायदा उठाते हैं और किसानों का शोषण करते है उनको समाप्त करना चाहिए। मैं समझता हूं इस बिल में कई बड़ी अच्छी धारायें रखी गई है। इन अल्फाज के साथ मैं इस बिल का समर्थन करता हूं।

SHRI BHOGENDRA JHA: Mr. Deputy-Speaker, Sir, the object of the Bill is very limited It is replacing an old Act of colonial days. But one would naturally expect, as my hon. friend Mr. Hari Singh, has taken for granted that, what we wish to be in the Bill, is in the Bill.

This Bill is for regulating the marketing of agricultural produce and there, naturally, come the consumers, producers, middlemen and the administrators or whosoever will administer or manage the regulation of the marketing. After reading the entire Bill thoroughly, one gets totally disappointed, whether this Bill will, in any

[Shri Bhogendra Jha]

way, be helpful in even slightly protecting the interests of the producers and consumers. The peasant—, producers, who are residents of Delhi itself or of the neighbouring States, are not assured of any price? there is no power given to the Marketing Board or the Committee to be constituted in accordance with the provisions of this Bill to interfere with the prices being charged from the consumers or being given to the producers. That is the big tragedy. When one hopes that this Bill may have something to do with this basic thing, that basic thing is totally omitted in the whole Bill.

Chapter IV of this Bill deals with the powers. It says that a Market Committee may:

"regulate the marketing of agricultural produce in the market area or the market, and the weighment of delivery of, or payment for, such agricultural produce"

There is no mention about the price here.

At the next door, a producer may bring in his cart or a small producer may bring on his head, eggs or foodgrains or whatever it may be He directly comes into the market. But he does not come within the purview of this Various names have been enumerated here as 'trader, commission agent, broker, processor, weighman, measurer, surveyor, warehouseman or in any other capacity..'. All these persons are covered, but this Bill excludes the actual producers from entering the market area. I do not know why this has been done. If it is an omission, if it is unintentional, the Minister should think over it and include this provision that producers can directly come to the market area. He should not be compelled to hand over the produce to the trader or commission agent. By that one more stage will be added and the consumer will have to pay more. There should be some provision—it can be included even at this stage—that the producer himself can directly come to the market area without going to any commission agent or trader or to the middle men. There should be some such provision. I do not think that the producer can be entirely excluded. The producer should be enabled to enter the market area. This seems to have been completely excluded from the purview of this Bill.

There should be some power given to the Board or to the Marketing Committees to look into the fact whether the prices given to the peasants-producers have got any relation with the prices which are being charged from the consumers in the market. It may be more than double or even treble But there is nothing here to even empower the Board or the Marketing Committee to look into this matter of prices. Prices are very important. To-day when the producers bring such things, particularly, vegetables, eggs and other perishable things to the market, the commission agents, the traders do not make the purchase straightaway They wait and purchase at distress prices and again they sell it to the actual consumer at exorbitant prices and sometimes create artificial scarcity of the commodities.

I want to know whether the Board or the Marketing Committee has got any power to regulate the marketing mechanism. For that I have read the relevant clauses but I found that the Board has no power to interfere in the matter of prices to see whether the prices charged from the consumers are legitimate prices or exorbitant prices or unreasonable prices. So I think even at this stage this point also with regard to prices should be incorporated in the Bill and the Board be empowered to look into that aspect also.

Thirdly, I would like to see, as I have said earlier, some more democratic control in the Board itself and also in the Marketing Committee. Here you have suggested that one

progressive farmer and one person representing farmers' organizations should be on the committee. Why take it for granted that the peasans' organizations or the farmers' organizations shall naturally be non-progressive? Why cannot you have both the members from farmers' organizations? Why do you split it into one progressive farmer and one non-progressive farmer representing the organization of farmers? What do you mean thereby? Farmers' organisations whosoever they may be should be naturally progressive. Similarly this applies to the Marketing Committee also.

Then, there is the question of representation in the Marketing Board of persons outside Delhi, e.g. UP, Haryana, Rajasthan and other States. Again some-one will be nominated. Who will nominate them? The administrator. Why not ask peasants' organizations? There are all India peasants' organizations. There is the All India Kisan Sabha. There used to be some Kisan Congress but whichever Kisan organization is there, it is functioning throughout the country and in many States. Why not take a representative from the Kisan organizations of the States of Punjab, Haryana, UP and Rajasthan. But in their name some-one again will be nominated by the administrator. This way it shows that you have no faith in the democratic regulation of the market and democratic control of the marketing apparatus that is proposed to be set up under this Bill. So, I think these four aspects should be taken into consideration as also the fifth aspect which is very dangerous and which, I think goes against the policy of the Planning Commission as also the very policy of the Government, is the definition of an 'agriculturist' in the Bill. The Bill defines an 'agriculturist' as:

> person who ordinarily by his own labour or by the labour of any member of his family or who by the labour of his tenants or by servants or hired labour or otherwise....

We know the Planning Commission wants to encourage cultivation by self-cultivating tenants. Again agriculturists getting their lands cultivated with the help of servants or otherwise—I do not know whether the Minister has got in mind 'bonded labour' also—get representation but no tenants. We all know that no landowner ever accepts that he is getting his land cultivated by some tenants. By this very definition, the definition of 'agriculturist' contained in the old 1939 Act has been wholesale incorporated here and it goes against the very policy of the Government and the policy of land reforms. So this definition also needs to be suitably amended.

In this background, through this Bill claims that it is replacing an old Act which has become out of date, in fact it is containing many more provisions of that Act which are against the interests of the consumers, which are against the interests of the producers and which are against the democratic spirit of the country and so I again ask the Minister to explain what for this Bill is being brought. Is it brought only for some penalties against this Chairman or that Vice-Chairman who is refusing to hand over charge of the Marketing Committee or for some penalties against this weighman or that weighman? Only for this purpose is this whole Bill brought here?

What is the direction of the Bill? So, I again submit that in the interest of the actual producers they must be allowed to enter the market without going to any middlemen. That must be provided for here. It has been said that two members will represent the consumers, one of whom will be a metropolitan council member. I want to suggest that consumers' co-operatives and the producers' cooperatives should be associated. At present they are not there. These things should be provided for in the Bill even at this late stage and I think he will accept this suggestion so that the Bill

[Shri Bhogendra Jha]

will become more meaningful and purposeful.

श्री मूल चन्द डागा (पाली) : यह जो बिल आपने पेश किया है इसका परपज क्या है ? क्या यह परपज है कि जो डीलर हैं वे काश्तकार का शोषण न करे, उसको लूटे नहीं, उनके हकों की रक्षा करना और दूसरे उनको उचित कीमत दिलाना और तीसरे उपभोक्ताओं को ठीक माल दिलाना ? अगर यही परपज है तो क्या ये अचीव होते हैं इस बिल से ? आपने बोर्ड बनाया है। मैं जानना चाहता हू कि इससे क्या खर्चा बहुत ज्यादा बढ़ नहीं जाएगा ? मैं चाहता हू मंत्री महोदय साफ-साफ मेरे प्रश्नों का उत्तर दे। कमेटीज बनेगी। उन पर एक बहुत बड़ा बोर्ड आप बिठाएगे। बोर्ड का खर्चा कितना होगा ? चेयरमन उसका कौन होगा ? क्या वह नामिनेटिड होगा या वह ग्रोअर होगा, एग्रिकल्चरिस्ट होगा, कौन होगा ? मिर्धा जी बैठे हुए हैं। इनकी नेशनल कमीशन आन एग्रीकल्चर ने एक सिफारिश अपनी रिपोर्ट में की थी जो इस प्रकार से है :

> The representation of growers on market committee has been around 50 per cent in different States but the Chairmen are not always the representatives of the growers.

इसको आपने ओवरलुक कर दिया है। आप नामिनेटिड चेयरमैन रखना चाहते है। इसको मैं समझ नहीं सका कि क्यो आप नामिनेटिड चेयरमैन रखना चाहते हैं। मैं समझता हूं कि इसमे न तो ज्यादा ग्रोअर्ज के प्रतिनिधि हैं और न कज्यूमर्ज के। इसमे ज्यादा अफ़सर हैं, सेक्रेटरी हैं और दूसरे लोग हैं। न यह डेमोक्रेटिक इंस्टीट्यूशन बन पाई है और न आफिशल। अजीब ढंग चल रहा है। ज्यों ज्यों हम कहते हैं कि लोकतंत्र को मजबूत किया जाए त्यों त्यों लोकतंत्र को हटाया जा रहा है। इसमें अफसरों की तादाद अधिक है। इसमें एडमिनिस्ट्रेटर होगा, डिवेलपमेंट अफसर होगा, मार्किट अफसर होगा। यह सब भीड़ आपने इकट्ठी कर दी है। क्या इससे खर्चा नहीं बढ़ जाएगा और क्या इसकी वजह से उपभोक्ता मारा नहीं जाएगा ? जो चीज एक रुपये 65 पैसे में मिलनी चाहिये वही क्या 30–40 पैसे ज्यादा में इसकी वजह से नही मिलेगी ? बोर्ड की आवश्यकता क्या है ? मार्किट कमेटीज जरूरी है यह मैं मानता हू। वे बनी भी हुई हैं। अब बोर्ड क्या करेगा ? बूढ़े थके हुए राजनीतिज्ञों को क्यो आप बोर्ड बना कर उन पर बिठाना चाहते हैं ? क्यों आप मार्किट सुपुरविजन के लिए इस तरह की बाडीज बनाना चाहते हैं ? अब आपने उन पर बोर्ड बिठा दिया है और सुपरविजन के लिए एडमिनिस्ट्रेटर रखने की भी व्यवस्था कर दी है और बोर्ड नोमीनेट करेगा चेयरमैन को। 1976 में ऐसा बिल लाना क्या प्रकट करता है ? क्या इसको आप डेमोक्रेसी कहेंगे ? मैं समझता हू ऐसे बोर्ड का चेयरमैन बनना कोई भी पसन्द नही करेगा। आप जरा इस बिल के क्लाजेज को पढ़े छोटे-छोटे क्लाजेज में क्या लिखा है। पेज 5 लाइन 42 में लिखा है :

> "Provided further that a new Board shall be constituted within a period of six months from the date on which the Board is suspended"

The Board can be suspended—this I can understand—because of corruption or misconduct or anything. Why do you say that a new Board shall be constituted within a period of six months from the date on which the Board is suspended.

Either it should be dissolved or superseded. How can they run that in suspension? You can of course nominate another Board.

मैं अभी तक इसका लोजिक को नहीं समझ सका।

"Either the Board should be dissolved or chargesheeted."

Why do you say "that within six months a new Board shall be constituted"?

मेरी समझ में यह बात कतई नहीं आती ।

फिर आप कहते हैं कि पावर्स कौन डेलीगेट करेगा ? पेज 6 क्लाज 17 इस प्रकार है :

"The Board may, with the approval of the Administrator, delegate any of its powers to its Chairman".

How does he come into the picture? After all, the Board must be given the power and whenever it wants to delegate, it can do so after the Administrator approves of it. Is it a technical institution which is functioning? Do you want that officers should dominate over us and they should dictate terms to us?

अब आप कह रहे हैं कि भ्रष्ट आदमी को सजा नहीं दी जायेगी । आज ही मैंने अखबार में पढ़ा कि जापान के भूतपूर्व प्रधान मंत्री श्री तनाका की क्या हालत की गई है । और आप ऐसा कानून ला रहे हैं ।

"Provided that no such member or employee shall be called upon to show cause after the expiry of a period of four years from the occurrence of such loss, wastage, misappropriation or misapplication or after the expiry of a period of two years from the time of his ceasing to be a member or an employee of the Board or Market Committee, as the case may be, whichever is earlier"

कितना अच्छा आपने दिया है । दो साल के अन्दर, मैं अगर मेम्बर न रहूं, और कोई गलती न पकड़ी जाय, तो फिर मुझे सजा नहीं दी जा सकती । जब कि देखने में यह आता है कि मिसऐप्रोप्रिएशन और मिसकंडक्ट के केसेज 5, 5 साल बाद भी मालूम होते हैं । लेकिन यहां आपने ऐसे लोगों को दो साल बाद माफ़ कर दिया है । जो बेईमान हैं उन्हें आप क्यों बचाते हैं ?

Even after that, why do you want to give protection to these rogues?

जिन लोगों ने देश को बिगाड़ दिया है उनको क्यों बचाते हैं ? ऐसा करना उचित नहीं मालूम होता है ।

मार्केटिंग बोर्ड का परपज़ और फ़ंक्शन कुछ नहीं है । उस का परपज़ सिर्फ़ सेक्रेटरीज को ट्रांसफ़र करना है । क्या वह बोर्ड पालिसी ले डाउन करेगा ? दिल्ली जैसी छोटी सी यूनियन टेरीटरी में बोर्ड और कमेटीज का इतना बड़ा पैराफ़रनेलिया क्यों बनाया जा रहा है ?

मार्केटिंग सोसाइटीज को एग्रीकल्चरल प्रोड्यूस के लिए बनाया जाता है । इस बिल में एग्रीकल्चरल प्रोड्यूस की यह डेफ़िनीशन दी गई है : "'एग्रीकल्चरल प्रोड्यूस' मीन्ज सब प्रोड्यूस (व्हेदर प्रोसेस्ड आर नाट . . .।" एग्रीकल्चरल प्रोड्यूस के लिए मंडी बन सकती है, लेकिन कई शहरों में दूसरे सामान पर भी एग्रीकल्चर का टैक्स लग जाता है । कोई केरोसीन लाये, या घोड़े के लिए फ़ाडर लाये, उस पर एग्रीकल्चर का टैक्स लग जायेगा । मार्केटिंग यार्ड में काश्तकार जो चीज लाये, उस पर टैक्स लगाया जाये, लेकिन अगर मैं बादाम और पिस्ता लेकर आऊं, तो उसको एग्रीकल्चरल प्रोड्यूस में शामिल नहीं करना चाहिए और उस पर टैक्स नहीं लगाना चाहिए ।

श्री नाथू राम मिर्धा (नागौर) : उपाध्यक्ष महोदय, दिल्ली में कृषि की उत्पादित चीजों के हाट-बाजार को रेगुलेट करने के लिए यह जो बिल लाया गया है, मैं उसका स्वागत करता हूं । दिल्ली के पुराने मंडी कानून में बहुत कमियां थीं और उसमें बहुत सुधार की जरूरत थी । इस कानून में जो स्कीम आफ़ बिल्स है, मैं उसको बहुत ठीक और वाजिब समझता हूं ।

[श्री नाथू राम मिर्धा]

मैं ने श्री जोशी, श्री डागा और दूसरे माननीय सदस्यों के भाषण सुने हैं । उन्होंने एक बात यह कही है कि जब यहां अलग-अलग कमेटीज काम करेंगी, तो फिर बोर्ड की क्या जरूरत है । मैं कहना चाहता हूं कि दिल्ली एक बहुत बड़ा शहर है और एक बड़ा भारी कनज्यूमिंग सेंटर भी है । इसमें एक नहीं, अलग-अलग कामोडिटीज के लिए कई मार्केट्स बनानी हैं, जिन को रेगुलेट करना है । यहां पर छोटे और बड़े यार्ड्स भी होंगे । सारे इलाके की मार्केटिंग की पालिसी को तय करने के लिए और सब कमेटीज के काम का को-आर्डिनेशन करने के लिए एक बोर्ड का होना जरूरी है । राजस्थान में मार्केटिंग की अलग-अलग कमेटियां हैं, लेकिन वहां बोर्ड भी है । हर एक राज्य में मार्केटिंग बोर्ड है, जो मार्केट्स को रेगुलेट करता है, इस बारे में एक यूनीफार्म पालिसी तय करता है. वह तय करता है कि किस तरह से सेस लगाया जाये और किस तरह से कोआर्डिनेशन करके मार्केटिंग के काम को एक अच्छे ढंग से चलाया जाये । इसलिए बोर्ड का रखना जरूरी है ।

दिल्ली में बोर्ड को एक नामिनेटिड बाडी रखा गया है, जिसका प्रेजिडेंट एक एडमिनिस्ट्रेटर होगा और जिसमें काश्तकारों और कनज्यूमर्स के प्रतिनिधि रखे गये हैं । कैपिटल के कनज्यूमर्स के इंट्रेस्ट्स का ध्यान रखने के लिए उनके नुमायंदों को भी इसमें रखा गया है । इस बोर्ड के अलावा जितनी अलग कमेटियां होंगी उन कमेटियों के लिए क्लाज 9 में व्यवस्था की गई है कि किस तरह से काश्तकारों के प्रतिनिधि और दूसरों के प्रतिनिधि उनमें होंगे । उसके लिए दिल्ली के अन्दर कई मार्केट्स बनाने पड़ेंगे । कुछ बने हुए हैं कुछ और बनाने पड़ेंगे । अलग-अलग चीजों की और कृषि उपज की वस्तुओं की मार्केटिंग की व्यवस्था इसमें की गई है ।

जैसा कि बहुत से सम्मानित सदस्य जानते हैं कि आस पास के राज्यों से खास तौर से हिमाचल प्रदेश से, काश्मीर से, राजस्थान से तथा और जगहों से बहुत सी चीजें, वेजीटेबल्स, फ्रूट्स, फिश, ग्रेन्स, भेड़, तथा और भी कई तरह के प्रोड्यूस दिल्ली में आते हैं, इन स्टेट्स के लोगों की भी नुमायन्दगी इन कमेटीज में हो, ऐसी व्यवस्था की गई है । पचास प्रतिशत से ज्यादा नहीं हो, जैसा जैसा जिस राज्य का माल यहां आता हो उसी तरह से उनका प्रतिनिधित्व भी हो ।

इस देश में यह तो एक माना हुआ फैक्ट है कि जिस इलाके में, जिस जगह पर रेगुलेटेड मार्केट नहीं हैं सब से ज्यादा पिटाई किसान की अगर कहीं होती है तो वहीं होती है और मार्केटिंग लेवेल पर होती है । मार्केटिंग लेवेल में सुधार करने के लिए सब से पहला कदम है मार्केट को रेगुलेट करने का । मार्केट ऐसा हो जहां पर कि ठीक तरह से बोली बोली जाए, ठीक तरह से आक्शन हो, प्लेटफार्म्स की व्यवस्था हो, काश्तकारों के आने और ठहरने की ठीक तरह से व्यवस्था हो, किसानों की चीजों की वाजिब कीमत उनको मिल सके, इन सारी बातों की व्यवस्था होनी चाहिए और इस दिशा में यह पहला कदम है । इससे दिल्ली के काश्तकारों को ही नहीं, वे तो बहुत थोड़े से सौ डेढ़ सौ गावों के रहने वाले लोग हैं, दिल्ली के आस पास के सारे राज्यों के किसानों को भी इससे लाभ पहुंचेगा जिनका कि बहुत बड़ा मार्केटिंग सेंटर दिल्ली है । जो पुराना रेगुलेशन बाम्बे का लागू था उसके द्वारा मार्केटिंग का ठीक ढंग से रेगुलेशन नहीं होता था । हमारे पहाड़ी इलाके के लोग हैं जब कमीशन वहां दौरे पर गया था तो उन्होंने इस बात पर जोर दिया था कि जब तक मार्केटिंग यहां की रेगुलेट नहीं होगी तब तक हमारे सेब, हमारी भेड़ बकरियां, हमारे हार्टीकल्चर के प्रोड्यूस और सब्जियों वगैरह के ठीक दाम हम को नहीं मिलेंगे । यहां पर एक तरफ तो वे

कन्ज्यूमर्स को लूटते हैं और दूसरी तरफ प्रोड्यूसर्स को ठीक दाम नहीं देते हैं। इसलिए दिल्ली के मार्केट को रेगुलेट किया जाय। इस तरह से हम राज्यों की भी राय यह रही है, दिल्ली वालों ने इसके ऊपर सोचा है और भारत सरकार के मंत्रालय में भी सोचा है। इसलिए इतनी आसानी से जो इसका क्रिटिसिज्म करते हैं मैं समझता हूं कि उन्होंने इसकी स्कीम आफ थिंग्ज को, इसकी भूमिका को और इसके अन्दर जो कम्पोजीशन हैं उनके अरैंजमेंट को ठीक तरह से नहीं देखा है। कोई यह सोचता है कि कितना भ्रष्टाचार हो जायगा, यह हो जायगा, वह हो जायगा, कुछ नारे पकड़ रखे हैं और उनके आधार पर एक जनरल भाषण दे देने की जैसी आदत है वैसा भाषण दे देते हैं। मैं समझता हूं कि हमें सीरियसली इन चीजों को समझना चाहिए कि उसके पीछे भूमिका क्या है और क्या उससे करने जा रहे हैं। जैसा कि नेशनल कमेटी ने कहा था कि किसानों का बहुमत इन में होना चाहिए वह इसमें है। क्लाज 9 में आप देखें कि 6 आदमी तो किसानों के प्रतिनिधि होंगे। मैं समझता हूं कि अगर दो आदमी और बढ़ाए जा सकते हों तो वह ठीक है। कुल मिलाकर जो इसके अन्दर कम्पोजीशन आफ थिंग्ज है और जो कुछ भी व्यवस्था इसमें की गई है वह एक शुभ दिशा है।

मैं यह निवेदन करना चाहता हूं मंत्री महोदय से कि इस कानून के पास होने के बाद कहीं ऐसा न हो कि कई साल इसके इम्प्लीमेंटेशन में लग जायें। यह बहुत जरूरी है कि इसको तुरन्त लागू किया जाय। इस कानून को पिछले सेशन में पास कर रहे थे तब भी मुझे खुशी थी। मगर पिछली दफा हुआ नहीं। फिर भी हम इसको जल्दी पास करें और पास करने के बाद दिल्ली के अन्दर जल्दी से यह मार्केटिंग बोर्ड बने, फिर मार्केटिंग यार्ड्स व सब-यार्ड्स जो बनाने हैं व बनाए जायें। मार्केटिंग प्रैक्टिस का आर्गेनाइजेशन जल्दी हो और उसके नीचे एक अच्छे ढंग से मार्केटिंग की व्यवस्था हो। प्लेटफार्म्स बना कर नीलामी का काम, ग्रेडिंग का काम और किसानों को वाजिब दाम दिलाने का काम उनके द्वारा हो। इस कानून के होने वाले फायदे तभी होंगे जब इसके लोक सभा से पास होने के बाद यह सारी व्यवस्था सेट अप हो जायेगी। मैं चाहता हूं कि इसको यहां से जल्दी पास करने के बाद दिल्ली एडमिनिस्ट्रेशन पर भी आप निगाह रखें जिसमें इसको जल्दी से लागू किया जा सके और आस पास के जितने भी राज्य हैं खास कर पहाड़ी इलाके और हार्टीकल्चर वाले राज्य उनको भी इसका लाभ मिल सके।

मैं देखता हूं राजस्थान से यहां पर जितनी भेड़ बकरियां आती हैं उनके लिए यहां पर बड़ी घटिया दर्जे की मार्केटिंग है जिससे किसानों और भेड़ बेचने वालों की लूट होती है। यदि आप वह दृश्य देखें तो बिना अफसोस जाहिर किए आप रह नहीं सकते हैं कि यह कितना बुरा सिस्टम है। इस सारे सिस्टम को सुधारने की व्यवस्था इस कानून में है इसलिए मैं इस बिल को लाने के लिए मंत्री जी को बधाई देता हूं और चाहता हूं कि इसको जल्दी से पास करवाया जाये। हम लोग यहां पर कोई भाषण दें उससे पहले अध्ययन कर लिया करें और स्कीम आफ थिंग्ज को समझ लिया करें बुराई रोकने के कई तरीके हो सकते हैं लेकिन अगर हम स्कीम आफ थिंग्ज को समझ कर कोई बात यहां पर कहें तो ज्यादा अच्छा रहेगा। इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

MR. DEPUTY-SPEAKER: This is an important Bill, I agree. But only one hour was allotted initially. The list of speakers keeps on lengthening. What do you want me to do?

HON. MEMBERS: The time may be extended.

MR. DEPUTY-SPEAKER: We can do that, but we have to fix some time-limit for the speeches. There are still 4 to 5 speakers. If they take five minutes each, I will be able to accommodate them.

श्री राम सहाय पांडे (राजनदनगाव) : उपाध्यक्ष जी, डेलही एग्रीकल्चरल प्रोडयूस मार्केटिंग (रेगुलेशन) बिल का मैं स्वागत करता हू । यह जो एग्रीकल्चरल प्रोडयूस हैं, खेती के जितने पदार्थ है वह दिल्ली शहर में पैदा नही होते है । यह प्रोडक्ट हरियाणा, पंजाब, उत्तर प्रदेश इत्यादि प्रदेशों से आते हैं । बहुत जरूरी था कि यह पदार्थ जो यहा पर आते हैं उनको मण्डी बोर्ड वाच करे, सारी एक्टिविटीज को और डिस्ट्रीब्यूशन को भी देखे । इसके लिए आपने एक प्राविजन बनाया है । आज की माडर्न सोसायटी मे बहुत जरूरी है कि जो प्रोडयूस बाहर से आते हैं वह अच्छी क्वालिटी के आयें । उनके लिए यार्ड बनाया जाये, थोक भाव इकट्ठे किये जायें और इस बात की देखभाल की जाये कि वस्तुओं की शुद्धता कैसी है, कितनी साफ़ सुथरी हैं और उनकी उचित प्राइस लगाई जाये । जैसा कि हमारे भाई ने कहा कि अब तक जो आढ़तियों का सिस्टम था उसमें प्रोडयूसर का एक्सप्लायटेशन होता था, उनको थोडी सी प्राइस देकर कन्ज़्यूमर की जेब काटी जाती थी । मैं समझता हू यह हाई टाइम है जब अगर हम एक तरफ़ प्रोडयूसर के इन्टरेस्ट को सेफ़गार्ड करते हैं तो साथ ही कंज्यूमर के इन्ट्रेस्ट को भी सेफ़गार्ड करें । इसके साथ ही हम यह भी देखें कि प्रोडयूसर का क्या मतलब है । हम जानते हैं रिटायर्ड जजेज ने महरौली के पास दस दस एकड जमीन ले रखी है जहां पर वे वेजिटेबल प्रोडयूस करते हैं, उनको भी हम फ़ार्मर कह सकते हैं लेकिन

They are very much involved in agriculture. But according to the definition, they are not real farmers. In fact, they are exploiters and they are taxing the pockets of the consumer.

तो फ़ार्मर उसी को कहते हैं जिसकी टोटल टेक्नीक, ब्रेन, इनपुटस, उसका मथार, आयाम खेती का हो और वह जब मार्केट मे आये तो किसी कमीशन एजेन्ट का शिकार न हो । यार्ड मे सामान लाये, उस का आक्शन हो, उस को अच्छी प्राइस मिले । उस की प्रोडयूस को भी देखा जाय कि प्रोडयूस कैसी है, गली-सडी तो नहीं है—यह सब बातें ठीक हैं और बोर्ड का यह फंक्शन होना चाहिये ।

15-00 hrs.

लेकिन एक बात मैं मंत्री जी से पूछना चाहता हूं—जहा आप प्रोडयूसर का इन्टरेस्ट लुक-आफ़्टर करते हैं, क्या इस में कन्ज्यूमर के इन्टरेस्ट के लिये भी कोई प्रावीजन हैं । मैं जानना चाहता हू कि आप प्राइसेज को कैसे रेगुलेट करेगे । आये-दिन प्राइसेज बढती जाती हैं, आज तो हम यह कह सकते हैं कि कमीशन एजेन्ट उस को एक्सपलाएट करता है, भाव बढाता है, लेकिन क्या इस मे कही ऐसा प्रावीजन भी किया गया है कि यह बोर्ड कन्ज्यूमर के इन्टरेस्ट को भी देखेगा । यह बात मैं इस लिये कह रहा हूं कि दिल्ली मे तो सिर्फ कन्ज़्यूमर ही हैं, यहा जो भाव निकलता है उस का असर बाहर भी पडता है । अगर भाव यहां बढ़ेगा तो उस का असर बाहर के भावों पर भी पड़ेगा । इस लिये मैं कहना चाहता हू कि जहां आप प्रोडयूसर के इन्टरेस्ट को सेफ़गार्ड करते हैं, उस को अच्छी प्राइस देना चाहते हैं, वहां आप को यह भी देखना चाहिये कि प्रोडयूस का रीजनेबिल प्राइस फ़िक्सेशन हो । आप उन के प्रोडयूस की कास्ट को देखिये—उन के इनपुटस को देखिये । साइन्टिफ़िक एप्रोच यह होनी चाहिये कि हम देखें कि कितना इनपुट लगा और उनकी कितनी लागत आई और उस को देखने के बाद रीजनेबिल प्राइस फ़िक्स की जाय । स्टेण्डर्ड आवनस्टेंडर्ड प्राइस, उसकी क्वालिटी को देखते हुए, कास्ट को देखते हुए

एण्ड सप्लाई के वैक्यूम को देखते हुए प्राइस को रेगुलेट कीजिये ।

In Japan the entire population is being looked after by the co-operative banking system. They provide all the inputs and they purchase all the produce. They provide money to the producers to produce and they also finance the purchasers. All aspects relating to both buyers and sellers are looked after by them. In the same way, you will have to find out some sort or device by which you can protect the interests of the consumers as well as the producers. You are owning the responsibility for this by appointing this Board. So, while ensuring that all the advantages and facilities are given to the farmers, at the same time, the interests of the consumers should not be neglected.

SHRI B. V. NAIK (Kanara): Mr. Deputy-Speaker, all that is relevant about this Bill has already been referred to by hon. Members. One thing which is bothering us is the question of nomination. According to clause 9 of the Bill, six members, will be elected by the agriculturists, and their constituency is fair enough, will be there, but the Chairman of the Board is going to be a nominated person. We are getting nominations galore. Like the Agricultural Produce Marketing Committee, the co-operative societies were restructured on the advice of no less a person than Shri B. Sivaraman of the Planning Commission, and there also there is nomination. Even in regard to our 20-Point Programme, at the district and State level we have nomination. If we look at the history of nominations—unfortunately, I cannot comment in regard to Delhi as such; we do not know much about Delhi, of which Shri Kishen Chand is supposed to be the Lt. Governor and Administrator—we know and we are familiar with what is happening in the States. These nominations have become the vehicles for carrying out the political wishes and will of the people already in power.

It might be a good thing for me as the head of the State administration to see to it that everything is made convenient from my point of view and for my party people, but if you have nomination for the chairmanship of the Agricultural Produce Marketing Committee, will your Chairman serve the Lt. Governor of Delhi or the agriculturist who is going to be his principal client? This has happened, this is continuing to happen, unfortunately I would like to tell the hon. Minister that if you try to politicalise these nominations in regard to the implementation of various rural welfare schemes and the 20-point programme without regard to economic or social factors, though you have the capacity to deliver the goods, because of the limited consideration of nomination for furthering your political purposes, you are going to make a farce of the entire national programme laid down by our beloved Prime Minister, which is really very dear to us. Unfortunately, it is being politicalised, and the principal vehicle is nomination. I do not know why the Government of India is turning a blind eye to this which is a burning problem at the grass roots level, at the taluk, village and district level. I hope that at least in respect of the Agricultural Produce Marketing Committee in Delhi this will not come into operation.

There was a case in my own home town which is in a place where the Bombay Agricultural Produce Marketing Act of 1939 was in operation for the last 50 years. Like the Bombay Police Act which was made applicable to Delhi, you have borrowed this Marketing Act also. The Chairman of the Agricultural Marketing Committee in my home town was nominated, and we came to know that he was not even an agriculturist. He was a dealer in snuff, footwear and things like that. I fail to understand how we who are supposed to represent 70 per cent of the agriculturists and their interests can put up with

[Shri B. V. Naik]

such a nomination. And once this nomination is done under the table, it become, a *fait accompli*, and the elected representatives can do nothing about it.

The objectives of the Agricultural Produce Marketing Committees as such are good, but with due deference to the Chairman of the National Commission on Agriculture, Shri Nathu Ram Mirdha, I would say that the conventional wisdom which prevails makes a compromise.

एक तरफ़ आपने सात एग्रिकलचरिस्टस के इंटरेस्ट्स को वाच करने वाले बिठा दिए हैं और दूसरी तरफ़ सात ट्रेड के इंटरेस्ट्स को वाच करने वाले और बीच में एक सिविल सर्वेंट आपने बिठा दिया है जो चेयरमैन होगा। यह तो वैसी ही बात है जैसे दो बिल्लियों के बीच में एक बन्दर हो।

This is the way of the conventional wisdom of the neutral civil servants to hold the balance. In regard to the Agricultural Produce Marketing Committee, of course, the neutrals were actually the rightists who were unchangeable. So, in order to make these Marketing Committees both *de facto* and *de jure* effective, not merely remaining in name, please abolish the constituency of the so-called traders and commission agents. Nothing will happen. With the banking weapon in your hands, the commission agents and the traders will come down to your marketing committees. Have them fully represented by no one else except the agricultural producers, and you will see the result.

I support the Bill.

श्री राजदेव सिंह (जौनपुर) : मान्यवर, दिल्ली एग्रीकल्चरल प्रोड्यूस मार्केटिंग रेगुलेशन बिल जो पेश किया गया है यह बहुत अच्छा बिल है। मुझे ताज्जुब है कि बोम्बे एग्रीकल्चर प्राड्यूस मार्केटिंग ऐक्ट 1939, जो दिल्ली में लागू था, उसको इतने दिन क्यों लागू रखा गया जब कि ऐग्रीकल्चर प्रोड्यूस में पहले से बहुत भिन्नता आ गई है और लोगों के टेस्ट में भी काफी फर्क पड़ गया है। यह बिल बहुत पहले क्यों नहीं लाया गया, यह समझ में नहीं आ रहा है।

इस बिल के नाम से मालूम होता है कि दिल्ली के ऐग्रीकल्चरिस्ट्स जो प्रोड्यूस करते हैं उन्हीं के सम्बन्ध में यह है। लेकिन जैसा अन्य माननीय सदस्यों ने कहा कि उत्तर प्रदेश, राजस्थान, हिमाचल प्रदेश, हरियाणा और पंजाब, कश्मीर आदि प्रदेशों से चीज़ें दिल्ली में आती हैं क्योंकि दिल्ली में खुद हर एक चीज पैदा नहीं होती जिस की कि यहां जरूरत है। इसलिये इस बिल को यहीं तक सीमित नहीं रखना चाहिये क्योंकि यह करोड़ों कंज्यूमर्स से सम्बन्ध रखता है।

इस बिल की मंशा तो अच्छी है, लेकिन जैसा बहुत से वक्ताओं ने कहा कि जो बोर्ड है वह ज्यादातर आफिशियल्स डौमीनेटेड बोर्ड है। इसलिए मेरा सुझाव है कि इस बोर्ड में 15 सदस्य होने चाहियें और उन का बटवारा यों होना चाहिये कि 6 तो ऐग्रीकल्चरिस्ट हों क्योंकि उन का भी इंटरेस्ट सेफ गार्ड करना है और 6 कंज्यूमर्स होने चाहिये और 3 नौमीनेटेड रखें। लेकिन शर्त यह है कि चेयरमैन नान-आफिशियल होगा। क्योंकि कोआपरेटिव सोसाइटीज को चलाने का हमारा तजुर्बा है और हम देखते हैं कि जरा सी बात पर बोर्ड को सस्पेंड या डिजाल्व कर दिया जाता है। तो यह बात अच्छी नहीं है। अगर इन्हें आटोनौमस बौडी की तरह ट्रीट किया जाय तो यह अच्छी तरह से काम कर सकते हैं। उन के डिसपोजल पर बहुत सी चीजें रहेंगी। आज दिल्ली में दुकान दुकान पर रेट में फर्क है, एक बाजार से दूसरे बाजार भाव में फर्क

है। यह इस बिल के जरिये नहीं हो पायेगा। लेकिन आफिशियल्स पर यह सब छोड़ देना जिसकी कि मैजोरिटी है, वह नहीं होना चाहिये। इसलिये चेयरमैन नान-आफिशियल हो, और कंज्यूमर्स में से हो तो और भी अच्छा हो, और 15 सीटों का बटवारा उस प्रकार हो जैसा कि मैंने अभी बताया है। नौमीनेशन 3 मेम्बर्स का हो, चाहे वह एम० पी० हो या मेट्रोपौलिटन काउन्सिल के सदस्य हों। और बोर्ड अगर डिजाल्व हो तो करप्शन के चार्ज पर हो और प्राइमाफ़ेसी वह करप्शन साबित हो चुका हो। यह न हो कि किसी के अनानिमस खत लिख देने पर बोर्ड को सस्पेंड या डिज़ोल्व कर दे। डिजौल्व होना चाहिये, सस्पेंड नही, और नये बोर्ड को फ़िर कास्टीटयूट होना चाहिये।

मारकेटिंग कमेटीज जो हों वह इस तरह से हों कि ऐग्रीकल्चरिस्ट्स और रिटेलर्स आधे के करीब हों और मैजोरिटी कज्यूमर्स की होनी चाहिये क्योंकि उनके इटरेस्ट को सेफ रखना है। तो कज्यूमर्स की मैजोरिटी हो और मार्केट का कास्टीट्यूशन भी इस तरह से हो कि दिल्ली का कोई एक आदमी किसी मार्केट मे जाय उसे मालूम हो कि हमे आलू कहा मिलेगा, सब्जी कहा मिलेगी, ग्रेन कहा मिलेगा। मतलब यह कि हर मार्केट मे हर चीज का विग होना चाहिये।

वेजीटेबिल्स ऐग्रीकल्चर प्रोड्यूस मे आती है और इसकी प्रोसेसिंग स्माल स्केल इडस्ट्रीज की शक्ल मे कर के दिल्ली के चारों तरफ इसका जाल फैलाया जा सकता है। उन वेजीटेबल्स को एक्सपोर्ट भी किया जा सकता है और दूसरी स्टेट्स को भी भेजा जा सकता है।

यह बिल बहुत लाभकारी है और मैं इसका समर्थन करता हूं। मैं चाहता हूं कि मंत्री महोदय इस बात का जरूर ख्याल रखें कि बोर्ड नान-आफिशल हों, उसमें नामिनेटिड मेम्बर्ज तीन हों और चेयरमैन नान आफिशल हो।

श्री शिव नाथ सिंह (झुनझुनू) उपाध्यक्ष महोदय, जैसा कि सभी माननीय सदस्यों ने कहा है, दिल्ली एग्रीकल्चरल प्रोड्यूस मार्केटिंग (रेगुलेशन) बिल एक स्वागत-योग्य विधेयक है। अब तक इस देश में मार्केटिंग का जो सिस्टम है, वह कनज्यूमर और प्रोड्यूसर के इन्ट्रेस्ट्स को सेफगार्ड नही करता है, लेकिन उसके द्वारा ट्रेडर के इन्ट्रेस्ट्स हमेशा सेफगार्ड हुए हैं। इस बिल की आलोचना की गई है, भले ही वह किसी भावना से और किसी भी रूप मे की गई हो, लेकिन जो ट्रेडर के इन्ट्रेट्स को सेफगार्ड करना चाहता है, वही इस बिल का विरोध करेगा। ट्रेडर हमेशा से प्रोड्यूसर और कनज्यूमर को शोषण करता रहा है। काश्तकार पैदावार करता है, कनज्यूमर मेहनत कर के रुपया कमाता है और उससे माल खरीदना चाहता है, लेकिन अभी तक इन दोनों के हितों की उपेक्षा होती रही है और ट्रेडर के हित का ही ध्यान रखा जाता रहा है।

ट्रेडर के हित को कट्रोल करने के लिए, और प्रोड्यूसर तथा कनज्यूमर के हित को सुरक्षित रखने के लिए हर प्रदेश मे मार्केटिंग सोसायटियां कायम हो रही हैं। उसी के आधार पर दिल्ली केन्द्रशासित प्रदेश में किसानों की उपज की मार्केटिंग को रेगुलेट करने के लिए प्रावधान किया जा रहा है।

इस बिल मे मार्केटिंग बोर्ड और मार्केटिंग कमेटीज दोनों का प्रावधान है। उनमें प्रोड्यूसर और कनज्यूमर दोनों के इन्ट्रेस्ट्स को तो प्रतिनिधित्व किया जा रहा है, लेकिन ट्रेडर्ज और सरकारी मशीनरी को बहुत अधिक रिप्रेजेन्टेशन और महत्व दिया जा रहा है। जब तक इन दोनों इन्ट्रेस्ट्स को एबालिश नहीं किया जायेगा, या कम से

[श्री शिव नाथ सिंह]

कम उन के रिप्रेजेन्टेशन को कम नहीं किया जायेगा, और प्रोड्यूसर तथा कनज्यूमर के रिप्रेजन्टेशन को बढाया नहीं जायेगा, तब तक हम सही दिशा मे कदम नही उठा उकते हैं ।

इसमें कनज्यूमर्ज के प्रतिनिधियों को रखा गया है और उनसे अधिक प्रोड्यूसर्ज के प्रतिनिधियों को रखा गया है—केवल दिल्ली के ही नही, बल्कि दिल्ली के आस-पास के राज्यों के भी, जहां की प्रोड्यूस इस मार्केट मे आयेगी। आस-पास के दूसरे राज्यो से यहां वेजीटेबल्ज, फ्रूट और अनाज आते हैं ।

आज तक दिल्ली मे कनज्यूमर्ज और प्रोड्यूसर्ज की हालत अच्छी नही रही है । काश्तकार के लिए अपनी प्रोड्यूस लाने की जगह नही थी । जसे श्मशान मे कफन की नीलामी होती है, वैसे ही प्रोड्यूसर की प्रोड्यूस की हालत होती थी । इस बिल के पास होने के बाद काश्तकार को अपना स्थान मिलेगा और काम्पीटीशन मे प्राइस तय होगी, बोली लगाई जायेगी और वह अपनी इच्छानुसार बेचेगा या न बेचेगा । मार्केटिंग कमेटी मे उसके प्रतिनिधि रहेंगे और उसके इन्ट्रेस्ट्स को सेफगार्ड करेंगे । इसलिए सरकार का यह कदम स्वागतयोग्य है और इस बिल को पास करके जल्दी से जल्दी कार्यान्वित करना चाहिए ।

इस देश मे जब तक मार्केटिंग का अच्छा इन्तजाम नही होगा, तब तक काश्तकार के लाभ के लिए हम कुछ नही कर पायेगे । बड़े बड़े काश्तकार अपने इन्ट्रेस्ट्स को सेफगार्ड कर सकते हैं । जहां तक स्माल फार्मर और मार्जिनल फार्मर का सम्बन्ध है, जिसके इन्ट्रेस्ट्स की रक्षा की बात 20—पाइंट प्रोग्राम मे कही गई है और जिसको एग्रीकल्चर मिनिस्ट्री भी हमेशा एम्फासाइज करती है, जिसको वह कई किस्म के इनपुट्स और साधन देती है, जब तक उसकी प्रोड्यूस की मार्केटिंग का ठीक इन्तजाम नहीं होगा, और उसको ठीक पैसा नही मिलेगा, तब तक हम उसके इन्ट्रेस्ट्स को सेफगार्ड नहीं कर सकेंगे । काश्तकार भले ही अपनी पैदावार को दुगुना कर ले, लेकिन अगर उसकी मार्केटिंग पर उसका कन्ट्रोल नही होगा, तो उस दुगुनी पैदावार से भी उसको ज्यादा पैसा नही मिलेगा । मार्केट मे उसकी प्रोड्यूस की कीमत ठीक तरह से मिले, इसके लिए यह बिल लाया गया है और इसलिए यह स्वागत योग्य है ।

बोर्ड के अंदर भी काश्तकारो को प्रतिनिधित्व दिया है और कमेटीज मे भी दिया गया है । बोर्ड के अदर जैसा कि माननीय सदस्य ने कहा है नामिनेशन हो या रिप्रेजेन्टेशन हो उस मे कमी बेसी हो सकती है । इस बिल के द्वारा जितने भी मेम्बर्स इस मे आएगे उन सब से मैं सहमत नही हू लेकिन फिर भी आगे हम उस मे इम्प्रूवमेंट कर सकते है जितने भी वेस्टेड इन्टेरेस्ट हैं उनके नामिनेशन को कम करते जाएगे और काश्तकारों और कन्ज्यूमर्स इंटरेस्ट को बढाते जाएगे । लेकिन हम यह नही कह सकते कि यह बिल आज हम स्वीकार नहीं है । यह बिल हमे स्वीकार होना चाहिए और इन्ही शब्दों के साथ मैं इसका समर्थन करता हू । मैं मंत्री महोदय से निवेदन करता चाहता हू कि यह पूरे देश की समस्या है, ऐग्रीकल्चर के प्रोड्यूस की समस्या है, उसके मार्केट की समस्या है और इस मे जितना अधिक इम्प्रूवमेट हम कर सकेंगे उतना ही हम देश को ऊपर उठा सकेंगे और काश्तकारो को उन की उपज की वाजिब कीमत दिला सकेंगे ।

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): Sir, I am very grateful to the hon. Members who have participated in the discussion. I am happy to observe that there is general appreciation of the Delhi

Agricultural Produce Marketing (Regulation) Bill. The main objective of the Bill, as I said in my opening speech, is to safeguard the interests of the producers. That is a matter about which hon. Members expressed their concern during our discussion here. It is to safeguard this very objective that this Bill has been brought forward, to have this legislation for having proper regulated market in Delhi. The producer should get a fair price for his produce. The consumer must also get his requirement at a reasonable price. This Bill will serve both these purposes. The producer will bring his produce to the market. There will be enough space in the market where he can display his produce and it can be auctioned. There would be no underhand dealings. So far producers were deprived of fair price because of manipulations of dealers in local mandis. This Bill will do away with these manipulations Auctions are held openly, people are free to bid and the producer will naturally get a fair price. This Bill will thus ensure that he gets a proper price.

The constitution of the marketing board and the marketing committees is such that the consumers' interests are safeguarded. Their representatives would be there in these committees. So, the consumers need not have any worry on this account. In my opening speech I said that there were three existing regulated markets in Delhi, namely, Narela, Najafgarh and Zakhira. It is our intention to open up nine more new markets. These will be regulated markets and these markets would be at the following places: Subji Mandi, Naya Bazar, Bakar Mandi, Sarai Khalil, Gadodia Market, Katra Ishri Bhawan, Jama Masjid, Bahadur Garh Road and Khari Baoli. These will be the new markets. The commodities which will be sold are: fruits and vegetables; foodgrains, animals; dry-fruits; condiments; eggs and fish; wool and bristle; ghee and edible oils. These will be sold there.

Because there would be so many markets, it would be necessary to have a marketing Board to control the activities of all these different markets and to exercise proper superintendence and control over these markets. Therefore, I do not think, as some hon. Members have said, that this Marketing Board would be a superficial body and it would be a burden on the producers.

SHRI M. RAM GOPAL REDDY (Nizamabad): Did you study the marketing bill in Andhra Pradesh? It is an ideal one.

SHRI SHAHNAWAZ KHAN: We have considered that. We have before us the marketing Acts of different States. All these have been taken into consideration and the best points from all those acts have been integrated into this Bill.

Sir, some hon. Members have taken objection to the nominated Members on the Board. As I said in the beginning, the produce that would be brought to the mandis in Delhi would not only be from the growers of Delhi but also from the adjoining States like the Himachal Pradesh. Jammu and Kshmir, Haryana, Rajasthan. Punjab, U.P. and so many other adjoining States. The produce from those States also would be coming to Delhi. We thought that we should leave it to the Lieutenant Governor to select a really good Chairman so that all these States may feel happy about it and they will be satisfied with the person selected as the Chairman. It is essential that, to begin with, we should have a man of very high integrity and a very high ability. Because so many different States are concerned we thought that we would leave it to the Lieutenant Governor to select really a good person and I think that all the States would feel happy about the choice. That is why, in the beginning, we wish to make it a success and we should make sure that this gets going and then I think things will settle down and if there is

[Shri Shahnawaz Khan]

any drawback or failing, we can always rectify that.

Very many Members said that the producers should have adequate representation on these bodies. I think the constitution of the Board as well as the market committees is such that the interests of the growers or the producers are fully protected and they have adequate representations in the market committees. For instance, six out of 14 members on the market committees are agriculturists. I think that is an adequate representation and it will ensure proper representation for the agriculturists.

As the hon. Members are aware this would involve a lot of administrative work to run these markets properly and therefore, we do require some good administrators to run the administration properly. Therefore some officials have to be introduced I do not think that there is any need to be unduly allergic about the membership of some officials I think it would be to the advantage of market boards and market committees to have some officials as Members on the Board. A great thing about this is that the middleman's profit, we hope, would be eliminated and their profit will go to the growers and consumers. The best way to ensure that the consumer gets the produce at a reasonable price would be this My hon. friend, Shri Naik—he is not here now—spoke about the cooperative structure in Japan

I entirely agree with him that the cooperative structure in Japan is very powerful and that is why the producer as well as the consumer feels happy about it It is a good example before us and we can try and emulate that example By strengthening our cooperative structure, by promoting consumer cooperatives as well as cooperatives of growers we can ensure that these objects are served well. Even after the markets are regulated and the goods are auctioned these have to be taken to different bazars and 'mandis' and there again there will be some scope for the retailer to make unduly high profit unless there is some sort of cooperative structure of the consumers. I hope that people in Delhi, particularly the social workers and political organisations would give their full support to the organisation of cooperative structure of the consumers in Delhi. I am very grateful again to the hon. Members who have made my task much easier, especially Mr. Mirdha, who was the Chairman of the Agricultural Commission and also many other Members who elucidated various implications of the provisions of this Bill and, as such, it is not necessary for me to repeat the whole thing.

MR DEPUTY-SPEAKER· The question is:

"That the Bill to provide for the better regulation of the purchase, sale, storage and processing of agricultural produce and the establishment of markets for agricultural produce in the Union territory of Delhi and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

MR DEPUTY SPEAKER: We take up clause by clause consideration The question is:

"That Clause 2 stand part of the Bill"

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 (Notification of intention of regulating marketing of agricultural produce in specified area)

SHRI M. C. DAGA: I beg to move:

Page 3, line 21,—

for "newspaper" *substitute* "Official Gazette" (1)

Page 3, line 28,—

for "one month" *substitute* "two months" (2)

Sir, if you read the clause you will find they have said that the notification may also be published in any newspaper. Now, what sort of newspaper will it be. I have said that it be published in the official gazette. They have already said in Clause 3:

"The notification shall state that any objections or suggestions which may be received by the Administrator, within such period as may be specified in the notification, not being less than one month from the date of publication of the notification in the Official Gazette, shall be considered by him."

15.34 hrs.

[SHRI BHAGWAT JHA AZAD *in the Chair*]

So they have already said if there are any objections the notification will be issued in the official gazette and not in any newspaper. So, I will submit that instead of the word 'newspaper' please substitute the words 'Official Gazette'.

SHRI SHAHNAWAZ KHAN: May I submit that notification includes the publication in official gazette. The publication in the newspaper would be in addition to the publication in the official gazette.

SHRI M. C. DAGA: Why do you say in clause 3 'date of publication of the notification in the Official Gazette'? This is in line 29, on page 3. Here you say 'Official Gazette'. Then why not say 'Official Gazette' earlier also?

SHRI SHAHNAWAZ KHAN: If you look at page 2 (m), it says:

"'notification' means a notification published in the Official Gazette".

SHRI M. C. DAGA: You say the notification may be in any newspaper. What do you mean by 'any newspaper'?

SHRI SHAHNAWAZ KHAN: In addition to the notification in the Gazette.

SHRI M. C. DAGA: That is not in addition. Where is the word 'addition'? From where are you bringing this word? Kindly read clause 2, subclause (3).

"The notification may also be published in any newspaper published in the regional language and circulating in the area specified in sub-section (1)..."

Here you say that it will be published in any newspaper. Later on you say that it will be published in the Official Gazette. How do you reconcile these two positions? What do you mean by 'any newspaper'?

SHRI SHAHNAWAZ KHAN: 'Any newspaper' means any newspaper.

MR. CHAIRMAN: It has the simple dictionary meaning: 'any newspaper' means any newspaper. You have made your point and the Minister has replied. I cannot allow this to go on like this. Are you withdrawing the amendments?

SHRI M. C. DAGA: No.

MR. CHAIRMAN: I shall now put amendments Nos. 1 and 2 to vote.

Amendments Nos. 1 and 2 were put and negatived.

MR. CHAIRMAN: The question is:

"That clause 3 stand part of the Bill".

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4 (*Declaration of regulation of marketing of specified agricultural produce in market area*)

SHRI M. C. DAGA: I move:

Page 3, line 39,—

for "newspaper" *substitute* "Official Gazette" (3)

SHRI SHAHNAWAZ KHAN: I am not accepting it.

MR. CHAIRMAN: Is he pressing the amendment?

SHRI M. C. DAGA: No. I seek leave of the House to withdraw my amendment.

Amendment No. 3 was, by leave, withdrawn.

MR. CHAIRMAN: The question is:

"That clause 4 stand part of the Bill".

The motion was adopted.

Clause 4 was added to the Bill.

Clause 5 (*Constitution, powers and duties of Delhi Agricultural Marketing Board*)

SHRI M. C. DAGA: I move:

Page 4, line 9,—

for "twelve" *substitute* "fourteen" (4)

Page 4, line 19,—

add at the end—

"recognised by the Government" (5)

Page 4, line 26,—

add at the end—

"and the other Member shall represent either the Municipality or any local body." (6)

Page 4, *after* line 26, *insert*—

"(vii) two members representing the interests of labourers working in marketing areas." (7)

Page 5, line 10,—

for "five" *substitute* "three" (8)

Page 5, *after* line 11, *insert*—

"Provided further that the disqualification mentioned in clause (d) of this sub-section shall cease to operate after the expiry of the period for which a person is so disqualified unless such disqualification is removed earlier by an order of the State Government." (9)

Page 5, line 43,—

for "suspended" *substitute* "dissolved" (10)

Page 6,—

omit lines 6 to 9 (11)

Page 6, line 38,—

omit "with the approval of the Administrator," (12)

In amendment No 5, I have said that the organisations must be recognised by Government. You have not defined 'organisation'. Then as regards the proviso to sub-clause (5), I have moved an amendment to the effect that the disqualification shall cease to operate after the expiry of the period for which a person is so disqualified unless such disqualification is removed earlier by an order of the State Government because the period is long

My amendment No. 10 concerns the second proviso to sub-clause (9). I have said that instead of the word 'suspended' it should be 'dissolved'. Once suspended, it remains in suspension. Then how can a new Board be constituted? When it is in suspension, the Board still has a life. So how can you form a new Board? So the word should be 'dissolved'.

So, I submit that it must be either dissolved or superseded. When the old Board is under suspension, how can you form a new Board?

MR. CHAIRMAN: Once the Board is suspended, within six months, the new Board will be constituted. What is the contradiction? Anyhow, it is for the Minister to explain.

SHRI SHAHNAWAZ KHAN: When the Board is suspended, within six months it is to be reconstituted. As soon as the Board is suspended and a decision is taken to form a new Board, it is automatically dissolved. Before constituting the new Board, an order will be issued that the old Board is dissolved.

MR. CHAIRMAN: Is he withdrawing his amendments?

SHRI M. C. DAGA: Yes.

MR CHAIRMAN: Is it the pleasure of the House that amendments Nos. 4 to 12 moved by Shri Daga may be withdrawn?

HON. MEMBERS: Yes.

Amendments Nos. 4 to 12 were, by leave, withdrawn.

MR. CHAIRMAN: Mr. Madhukar and Mr. Ramavatar Shastri are not present. So, I will put clause 5 to the House. The question is:

"That clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clauses 6 to 8 were added to the Bill.

Clause 9 (*Composition of Market Committees*)

MR. CHAIRMAN: Mr. Madhukar and Mr. Ramavatar Shastri are not present to move their amendments.

The question is:

"That clause 9 stand part of the Bill."

The motion was adopted.

Clause 9 was added to the Bill.

Clauses 10 to 24 were added to the Bill.

Clause 25 (*Powers and duties of Market Committee*).

SHRI M. C. DAGA: I beg to move:

Page 14,—*omit* lines 25 and 26. (13)

Page 15, line 6,—*omit* "to prevent adulteration and" (14)

If the Board has residuary power, it should not be with the approval of the Administrator; the Board should have the power *suo motu*.

SHRI SHAHNAWAZ KHAN: I do not agree to these amendments.

SHRI M. C. DAGA: I do not press them.

MR. CHAIRMAN: Has the hon. Member the leave of the House to withdraw his amendments?

SOME HON. MEMBERS: Yes.

Amendments Nos. 13 and 14 were, by leave, withdrawn.

MR. CHAIRMAN: The question is:

"That clause 25 stand part of the Bill."

The motion was adopted.

Clause 25 was added to the Bill.

MR. CHAIRMAN: To clause 27 there is amendment No. 15 by Shri Daga.

SHRI M. C. DAGA: I am not moving it.

MR. CHAIRMAN: The question is:

"That clause 27 stand part of the Bill."

The motion was adopted.

Clause 27 was added to the Bill.

MR. CHAIRMAN: There is an amendment to clause 26 by Shri Ramavatar Shastri and Shri Madhukar, but both of them are not present here. The question is:

"That clauses 28 to 34 stand part of the Bill".

The motion was adopted.

Clauses 28 to 34 were added to the Bill.

Clause 35 (*Power to cancel or suspend licences*).

MR. CHAIRMAN: To clause 35 there is amendment No. 16.

SHRI M C. DAGA: I beg to move:

Page 19, line 31,—*for* "Director" *substitute* "Committee" (16).

Why do you want to give the powers to the Director when the Committee is functioning? The Committee can cancel the licence and not the Director Do not give power to a Government servant. Why do you want to entrust it to an officer?

SHRI SHAHNAWAZ KHAN: The executive authority has to be exercised by some person.

SHRI M. C DAGA: Then I want to withdraw my amendment.

MR. CHAIRMAN. Has the hon Member the leave of the House to withdraw his amendment?

SOME HON MEMBERS: Yes

Amendment No. 16 was, by leave, withdrawn.

MR. CHAIRMAN: The question is:

"That clauses 35, 36 and 37 stand part of the Bill."

The motion was adopted.

Clauses 35, 36 and 37 were added to the Bill.

MR. CHAIRMAN: To clause 38 there is an amendment by Shri Ramavatar Shastri and Shri Madhukar. Both of them are not present. The question is:

"That clauses 38 and 39 to 49 stand part of the Bill."

The motion was adopted.

Clause 38 and 39 to 49 were added to the Bill.

MR. CHAIRMAN: The amendments to clauses 50, 51, 52, 53, 54 and 55 are by either Shri Ramavatar Shastri or by Shri Madhukar or by both. They are not present in the House.

The question is:

"That clauses 50 to 55 stand part of the Bill"

The motion was adopted

Clause 50 to 55 were added to the Bill

Clause 56 (*Liability of members or employees of Board or Market Committees*)

SHRI M C DAGA: I beg to move:

Page 28,—*omit* lines 5 to 10 (17)

Page 28,—*omit* lines 25 to 29. (18)

I would like to ask the hon. Minister why he wants protection to corrupt persons The proviso says:

"Provided that no such member or employee shall be called upon to show cause after the expiry of a period of four years from the occurrence of such loss, wastage, misappropriation or misapplication or after the expiry of a period of two years from the time of his ceasing to be a member or an employee of the Board or Market Committee, as the case may be, whichever is earlier."

Generally audit takes place after two years and they may find out certain mistakes, cases of misconduct, misappropriation etc. So, why do you say that after four years the person cannot be prosecuted in a court of law? Even after ten years, if there are charges

of corruption, nepotism or misappropriation, kindly prosecute them. Don't put this proviso for heaven's sake.

SHRI SHAHNAWAZ KHAN: I find it difficult to accept this because even in the Criminal Procedure Code there is a provision for limitation. If you leave it open, it will not be fair to the employees. By lapse of time they may have lost the evidence, record etc., that they may have to rely upon.

SHRI M. C. DAGA. Will the records disappear?

SHRI SHAHNAWAZ KHAN: Since this period is after their retirement, you cannot leave it open.

SHRI M C. DAGA: I do not want to withdraw I want it to go on record...

MR. CHAIRMAN: If an employee is involved, the charge should be brought when he is in service or within two years of his retirement You cannot keep it open for long years.

SHRI M. C. DAGA: If you keep it for two years only it means that if audit finds out something and there are charges of corruption or misappropriation, the person cannot be prosecuted.

श्री राम रतन शर्मा (बांदा) : श्रीमन्, सी आर पी सी मे लिमिटेशन सजा के हिसाब से है । 6 महीने की सजा है तो इतना लिमिटेशन है, इस से ज्यादा है तो इतना लिमिटेशन है । करप्शन के चार्जेज में लिमिटेशन ज्यादा होगा । इसलिये दो साल लिमिटेशन के लिए जो डागा जी कहते हैं उसमें काफी बल है, उस को कुछ और बढ़ाया जा सकता है ।

श्री शाहनवाज खां : करप्शन तो जब कोई एम्पलाई सर्विस मे है उसी वक्त उनका पता लग जाता है ।

MR. CHAIRMAN: He is given two years after retirement.

श्री राम रतन शर्मा : आप ने सी आर पी सी की बात बतायी कि सी आर पी सी में भी लिमिटेशन है । मेरा निवेदन है कि सी आर पी सी में सजा के अनुरूप लिमिटेशन है । जहां 6 महीने की सजा है वहां साल भर का लिमिटेशन है, तीन साल की सजा है तो तीन साल की लिमिटेशन है । करप्शन के चार्जेज बाद मे आते हैं तो उसकी लिमिटेशन और बढ़ाइए । उस के अंदर सात साल की सजा है तो उस की लिमिटेशन सात साल तक बढ़ाइए ।

डा० कंसास (बम्बई दक्षिण) : सभा माननीय सभापति जी, इसका मतलब यह है कि जो बोर्ड और कमेटीज में बैठेंगे उनको बहुत ही सतर्क रहना चाहिए । जिन कर्मचारी ने वहां गड़बड़ी की हो, तो उस गड़बड़ी को दो साल के अन्दर निकाल लें जिससे वह कर्मचारी बच न सके । इसमे तो बोर्ड और कमेटी को इस बिल के द्वारा सतर्कता दी जा रही है ।

MR. CHAIRMAN: Is Mr. Daga withdrawing his amendments?

SHRI M. C. DAGA: Yes, I would like to withdraw my amendments.

Amendments Nos. 17 and 18 were, by leave, withdrawn.

MR. CHAIRMAN: The question is:

"That Clauses 56 to 73 stand part of the Bill."

The motion was adopted.

Clauses 56 to 73 were added to the Bill.

The Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SHAHNAWAZ KHAN: Sir, I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.